

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00537/2019**

Jabalpur, this Tuesday, the 02<sup>nd</sup> day of July, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Lakan Lal Nagle, S/o Shri Giyalal, Date of Birth – 15.05.1955, Occp – Retired Leading Fireman, R/o Village and Post, Tehsil Amla, District Betul – (M.P) 460553.
2. Heerachand Jain, S/o Shri Nathulal Jain, Date of Birth – 29.02.1956, Occp- Retired Leading Fireman, R/o Village and Post, Tehsil Amla, District Betul – (M.P) 460553.
3. Bharat Singh, S/o Shri Dhokal Singh, Date of Birth – 04.02.1957, Occp-Retired Leading Fireman, R/o Village and Post – Tehsil Amla, District Betul – (M.P) 460553.
4. Ramesh Kumar Hersule, S/o Shri Lokan Hersule, D.O.B.- 26.05.1957, Occp – Retired Leading Fireman, Tehsil Amla District Betul (M.P.) – 460553.
5. Kaluram, S/o Shri Barkya Masodkar, D.O.B – 21.03.1954, Occp – Retired Leading Fireman, R/o Village and Post – Tehsil Amla District Betul (M.P.) – 460552.
6. Kamal Kumar, S/o Shri Goverdhan Rajpali, Occp – Station Officer, R/o Village and Post-, Tehsil Amla, District Betul – (M.P) 460553.
7. Dhanjee Yadav, S/o Shri Dharichan Yadav, D.O.B – 12.02.1961, Occp – Leading Fireman, Tehsil Amla District Betula (M.P.) 460553. **-Applicant**

**(By Advocate – Shri S.K. Nandy)**

**V e r s u s**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi 110001.

2. Air Officer Personal (Airman & Civilian) Air HQ, New Delhi – 110004.
3. Air Officer Commanding, Air Force Central Account Office, Subroto Park, New Delhi – 110010.
4. SAASO, HQ MC, IAF Nagpur – 440007.
5. Air Officer Commanding, 28ED Air Force Station, Amla, District Betul (M.P) 460553

**-Respondents**

**(By Advocate – Shri D.S. Baghel)**

**ORDER (ORAL)**

**By Navin Tandon, AM.**

The applicants are seeking grant of benefit of ACP/MACP in terms of respondents' communication dated 17.05.2016 (Annexure A-1) and 28.08.2017 (Annexure A-2).

**2.** Learned counsel for the applicants submits that the applicants Nos.1 to 5 have already superannuated while applicants Nos.6 & 7 are still working.

**3.** Learned counsel for the applicants further submits that a similarly placed employee has already been granted the benefit of financial upgradation in terms of order dated 11.04.2018 (Annexure A-3) issued by the respondent department. He further submits that all the applicants have filed their individual representation to the respondent department (collectively

Annexure A-4) for redressal of their grievances raised in this Original Application, which has not been decided so far.

**4.** At this stage, learned counsel for the applicants submits that the applicants would be satisfied if the respondents are directed to decide their representations (Annexure A-4 collectively) in a time-bound manner.

**5.** Learned Additional Central Government Standing counsel, appearing on advance notice for the respondents, has no objection if this Original Application is disposed of in above terms.

**6.** Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the individual representation of the applicants (Annexure A-4 collectively) by a reasoned and speaking order, within a period of eight weeks from the date of receipt of a certified copy of this order. The decision so taken shall also be communicated to the applicants.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
am/-

**(Navin Tandon)**  
**Administrative Member**